

ITEM NO.16

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8543/2016

(Arising out of impugned final judgment and order dated 03-03-2016
in CRLA No. 3634/2015 passed by the High Court Of Judicature At
Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RADHEY

Respondent(s)

Date : 07-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Sudeep Kumar, AOR

For Respondent(s) Mr. Shreeyash Uday Lalit, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for
the petitioner, the matter stands adjourned by three weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR